

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.287
TO BE ANSWERED ON 03RD FEBRUARY, 2023**

REGULATION ON USE OF DRUGS

287: SHRI VISHNU DATT SHARMA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of achievements made in fulfillment of aims and targets set under “National Action Plan of the year 2017” of the Government to regulate the use of drugs;
- (b) whether the Government has any data on the compliance, of Schedule H1 drugs by pharmacies/ drug retailers in the country;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (d): National Action Plan on containment of Antimicrobial Resistance (NAP-AMR) was launched on 19th April, 2017. National AMR surveillance network of state medical college labs (NARS-Net) has been established to generate quality data on AMR for priority bacterial pathogens of public health importance.

Antibiotics are included in Schedule H1 of the Drugs and Cosmetics Rules and are required to be sold by retail only under the prescription of a Registered Medical Practitioner.

The Drugs and Cosmetics Rules were amended by the Ministry of Health and Family Welfare, to make a provision that the container of a medicine for treatment of food producing animals shall be labelled with the withdrawal period of the drug for the species on which it is intended to be used.

The Department of Animal Husbandry, Dairying and Fisheries issued a circular to Directors/Commissioners (Animal Husbandry) of all States and UTs directing judicious use of antibiotics and hormones for the treatment of ailing food producing animals. DCG (I) has also issued advisory to States/UTs that use of Antibiotics and Hormones in animal feed should also be stopped.

Further, the State Drugs Controllers/other stake holders have been sensitized about concerns regarding sale of prescription drugs by retail without prescription of Registered Medical Practitioners.

Sales and distribution of drugs are regulated under Drugs and Cosmetics Act 1940 & Rules by the State Licensing Authorities (SLAs) appointed by the State Governments. The SLAs are empowered to take action in case of any non-compliance.
